

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 404
IB/43/ND/2024

IN THE MATTER OF:

Srei Equipment Finance Limited	...	Applicant
Versus		
Nurit Properties Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Arijit Mazumdar, Mr. Shambo Nandy
Ms. Anoushka Dey, Advs.

For the Respondent : Mr. Sugandh Kochhar, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Arijit Mazumdar, Learned Counsel for the applicant as well as Ms. Sugandh Kochhar, Learned Counsel for the respondent are present through video-conferencing. On perusal of the record shows that on 19.02.2024, direction was give to the applicant to serve notice to the respondent and the respondent was directed to file reply within a period of one week on receipt of copy of the petition. Learned Counsel for the applicant has submitted that they have served the copy of the application on 03.03.2024 to Learned Counsel for the respondent. However, till today respondent has not filed the reply. Therefore, the right to file reply on behalf of the respondent stands closed. Let this matter be posted to 08.05.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)